- (b) Based on the recommendations of the Election Commission, the Central Government issued a Gazette notification number S.O. 425 (E) dated 23rd February, 2011 raising the ceiling on expenditure by candidates in respect of Parliamentary and Assembly Constituencies. The notification has been put on the website of the Law Ministry www.lawmin.nic.in. Action has been taken to lay a copy of the notification on the Table of the House.
- (c) and (d) As per sub-section (1) of section 77 of the Representation of the People Act, 1951 every candidate at an election shall, either by himself or by his election agent, keep a separate and correct account of all expenditure in connection with the election incurred or authorised by him or by his election agent between the date on which he has been nominated and the date of declaration of the result thereof, both dates inclusive.

Voting rights to NRIs

1946. SHRI PIYUSH GOYAL: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government is considering to provide voting rights to Non-Resident Indians (NRIs);
 - (b) if so, the present status of the proposal and the salient features thereof; and
 - (c) by when it is likely to be implemented?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The Representation of People Act, 1951 has already been amended *vide* the Representation of People (Amendment) Act, 2010 (36 of 2010) so as to enable the citizens of India, who are away from their ordinary place of residence in India and residing abroad owing to their employment, education or otherwise, who have not acquired the citizenship of any other country and who are eligible to be registered as voters in the electoral rolls of the Assembly/ Parliamentary Constituency in India to get themselves registered in the electoral roll as Overseas Electors. The Central Government issued necessary rules for giving effect to the aforesaid amendment Act *vide* the Registration of Electors (Amendment) Rules, 2011 [S.O. 244 (E) dated the 3rd February, 2011] read with Corrigenda [S.O. 306 (E) dated the 9th February, 2011] and the Registration of Electors (Second Amendment) Rules, 2011 [S.O. 426(E) dated the 23rd February, 2011]. The aforesaid Amendment Act was brought into force on 10th February, 2011.

Rural and agro industries

1947. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the present status of rural and agro industries in Uttar Pradesh, Punjab and Haryana; and
- (b) the amount allocated and utilized for setting-up and development of rural and agro industries during each of the last three years, State-wise?

MINISTER OF MICRO, SMALL AND **MEDIUM ENTERPRISES** (SHRI VIRBHADRA SINGH): (a) Development of rural and agro industries is primarily the responsibility of State Governments. However, Government in the Ministry of Micro, Small and Medium Enterprises supplements the efforts of State Governments by implementing the Prime Minister's Employment Generation Programme (PMEGP), a credit-linked subsidy programme since 2008-09, through Khadi and Village Industries Commission (KVIC) throughout the country including in Uttar Pradesh, Punjab and Haryana for generating self-employment opportunities through establishment of micro enterprises including rural and agro industries by organizing traditional artisans and unemployed youth, helping in preventing their migration besides increasing their earning capacity. At the State/Union Territories level, the scheme is implemented through field offices of KVIC, State/Union Territory Khadi and Village Industries Boards (KVIBs) and District Industries Centres (DICs) with involvement of Banks. Under this Programme, beneficiaries can establish micro enterprises including rural and agro industries by availing of margin money subsidy of 25 percent of project cost for units in rural areas set up by beneficiaries belonging to general category which will be 35 percent for beneficiaries belonging to special categories such as scheduled caste/scheduled tribe /women and others through the implementing agencies and loans from Banks, etc., for projects costing upto Rs.25 lakh each in the manufacturing sector and upto Rs. 10 lakh each in the service sector.

The number of units assisted under PMEGP in Uttar Pradesh, Punjab and Haryana during the last three years are given below:

States	2008-09	2009-10	2010-11*
Uttar Pradesh	2724	4161	3589
Punjab	266	986	694
Haryana	484	550	784

^{*}upto 28 February, 2011

⁽b) The State-wise details of margin money assistance allocated and provided under PMEGP during last three years are given in Statement.

Statement

State/Union Territory (UT) - wise details of margin money assistance provided under the PMEGP

(Rs. Lakh)

SI.	State/UT	2008-09		2009-10		2010-11	
		Allocation	Utilization	Allocation	Utilization	Allocation as per BE	Utilization*
1	2	3	4	5	6	7	8
1.	UT Chandigarh	59.94	9.74	45.32	40.63	159.98	3.23
2.	Delhi	285.51	0.70	679.72	60.00	433.66	163.76
3.	Haryana	1431.16	1190.28	1081.97	1344.07	1387.82	1592.22
4.	Himachal Pradesh	452.14	392.77	341.82	615.20	971.78	723.30
5.	Jammu and Kashmir	1300.00	898.00	565.60	1803.94	1367.81	2168.40
6.	Punjab	1800.00	951.00	1215.68	2106.77	1317.28	1299.94
7.	Rajasthan	3313.19	1503.58	3032.77	2867.88	3807.83	3353.81
8.	A & N Islands	46.25	29.53	15.11	50.48	171.83	54.24
9.	Bihar	5152.18	4201.22	4868.88	1123.50	8760.64	2247.86
10.	Jharkhand	2366.52	958.00	1789.12	779.36	3907.36	1211.00
11.	Orissa	2946.68	2419.53	2227.71	3881.64	4449.26	2009.74
12.	West Bengal	6500.00	5135.37	4168.45	9055.84	5343.17	5781.19
13.	Arunachal Pradesh	205.72	88.45	77.76	97.02	431.09	139.22
14.	Assam	2050.54	890.20	1550.23	1895.36	4469.66	1674.40
15.	Manipur	470.64	0.00	177.90	181.15	604.59	28.85
16.	Meghalaya	483.96	0.00	182.94	645.03	856.94	347.16
17.	Mizoram	238.28	0.00	90.07	265.17	451 . 52	297.81
18.	Nagaland	430.68	9.62	162.80	33.95	714.16	513.50
19.	Tripura	472.12	32.02	178.46	417.25	536.50	353.56
20.	Sikkim	125.80	22.45	47.55	120.81	295.54	109.35

1	2	3	4	5	6	7	8
21.	Andhra Pradesh	5319.86	2582.54	4021.87	8956.39	4898.74	4790.93
22.	Karnataka	3571.24	2510.48	2699.90	3000.78	2896.01	3565.82
23.	Kerala	2123.80	671.33	1605.62	3007.44	2686.19	2266.41
24.	Lakshadweep	6.66	0.00	5.04	6.48	155.39	21.84
25.	Puducherry	59.94	19.40	45.32	28.33	171.26	72.49
26.	Tamil Nadu	4220.23	2328.54	3190.54	5677.29	3390.01	4031.72
27.	Goa	86.59	2.10	65.46	168.90	435.71	189.94
28.	Gujarat	3487.62	659.33	2636.67	1866.06	2542.53	3627.74
29.	Maharashtra	6628.91	2455.61	5011.54	4755.29	4793.80	4636.91
30.	Chhattisgarh	1736.78	1318.62	1313.02	1582.05	2983.57	2620.25
31.	Madhya Pradesh	3695.85	1143.48	3492.63	3295.87	5440.13	3303.42
32.	Uttaranchal	1162.25	456.52	485.05	1017.49	1120.18	900.85
33.	Uttar Pradesh	11768.96	7984.31	8897.48	13529.03	11648.06	10427.07
	GRAND TOTAL	74000.00	40864.72	55970.00	74276.45	83600.00	64527.93

^{*}upto 28 February, 2011

Project for promotion of small enterprises

1948. SHRI P. RAJEEVE: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the details of projects implemented during the last two years for encouraging small enterprises;
- (b) the number of individuals/groups availed such facilities for starting new enterprises; and
 - (c) the break up of beneficiaries, State-wise?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): (a) to (c) Under Micro, Small and Medium Enterprises- Cluster Development Programme (MSE-CDP) and Prime Minister's Employment Generation Programme (PMEGP), Government is encouraging promotion of small enterprises by providing financial support. During 2008-09 and 2009-10, following projects were sanctioned under Infrastructure Development component of MSE-CDP for setting up new infrastructure development centre/upgradation of existing industrial estates: